

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH: BANGALORE

Present:

Hon'ble Justice K.S.Puttaswamy. .. Vice-Chairman.

Hon'ble Sri P.Srinivasan. .. Member (A)

APPLICATION NO. 249/1986

B.S.Shankaranarayana
Aged about 43 years,
now employed as Accounts
Officer in the Regional
Provident Fund Office,
Bangalore-560 025. .. Applicant.

(By Sri S.Vasantha Kumar, Advocate)

v.

1. The Union of India
represented by its Secretary
in the Ministry of Finance
New Delhi-1.
2. The Comptroller and Auditor
General of India, New Delhi-2.
3. The Accountant General in
Karnataka State at Bangalore-1.
.. Respondents.

(By Sri M.S.Padmarajaiah, Central Govt.
Senior Standing Counsel).

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This application coming on for hearing to-day
Vice-Chairman made the following:

O R D E R

In this transferred application from the High
Court of Karnataka, the applicant has sought for a
direction to the respondents to permit him to
voluntarily retire from Union Government service
with effect from 30-11-1979. The applicant has

sought

sought this and other incidental reliefs on a large number of grounds:

2. This case was heard at length on 9-9-1986. At the further hearing of the case to-day, Sri M.S. Padmarajaiah, learned Central Government Senior Standing Counsel appearing for the respondents has placed before us an authenticated copy of office Memorandum No.28/10/84-Pension Unit dated 29-8-1984 issued by Government of India which inter alia provides for counting the entire service rendered by the applicant in the office of the Accountant General to claim terminal benefits from the present employer namely The Regional Provident Fund Commissioner (Karnataka), Bangalore. Sri S.Vasantha Kumar, learned counsel for the applicant on perusing the memorandum dated 29-8-1984, produced by Sri Padmarajaiah, which undoubtedly confers greater benefits than the applicant himself had sought in this application , prays for permission to withdraw this application. We grant this request of Sri Vasantha Kumar and dismiss this application as withdrawn by the applicant. But, in the circumstances of the case, we direct the parties to bear their own costs.

Ms. Ramamurti
VICE-CHAIRMAN 12/9/1986
P. J. M. We
MEMBER 12/9/1986